

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No. 57/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. Gerbe Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Rajal Shah Sec	Advocate	Rajal Shah

Common Order

TCSP No.56/230-232/NCLT/MB/MAH/2017

TCSP No.57/230-232/NCLT/MB/MAH/2017

TCSP No.58/230-232/NCLT/MB/MAH/2017

For there being many complications in the Company Petition Scheme sought by the Petitioner Counsel herein and looking at the submissions made by the Dy. ROC office, Mumbai, this Bench hereby posts this matter for the submissions of the Counsel over the objections raised by the Dy. ROC, Mumbai, within two weeks.

List this matter for hearing on 23.3.2017.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)